BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. No. 180 OF 2024

IN THE MATTER OF: -

SATYENDRA KUMAR SHARMA **...APPLICANT**

VERSUS

UNION OF INDIA & ORS. **...RESPONDENTS**

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	**ADDITIONAL AFFIDAVIT ON BEHALF OF DIVISIONAL FOREST OFFICER, BIJNOR, STATE OF UTTAR PRADESH IN COMPLIANCE OF ORDER DATED 08.05.2024 WITH SPECIFIC ACTION PLAN AND TIMELINE.**	1 - 3
2.	ANNEXURE R1: True Copy of the letter no. 430/35-1 dated 14.-8.2024	4
3.	AANEXURE R2: True Copy of the letter no. 310/22-1 dated 14.08.2024	5
4.	ANNEXURE R3: True Copy of the Report attached with the letter no. 728/14-1 dated 14.08.2024	6-32
5.	ANNEXURE R4: True Copy of the letter no. 96/23-7-1 dated 16.08.2024	33

Filed By;-

(ARUN KUMAR SINGH .)
YOUR NAME
Divisional Forest Officer
Bijnor, State of Uttar Pradesh

INDIA NON JUDICIAL 312

Government of Uttar Pradesh

IN-UP52454296682613W

e-Stamp

Certificate No.	:	IN-UP52454296682613W
Certificate Issued Date	:	20-Aug-2024 01:22 PM
Account Reference	:	NEWIMPACC (SV)/ up14152104/ BIJNOR SADAR/ UP-BJN
Unique Doc. Reference	:	SUBIN-UPUP14152104015692044955574W
Purchased by	:	ARUN KUMAR SINGH SO GANESH PRATAP SINGH
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	ARUN KUMAR SINGH SO GANESH PRATAP SINGH
Second Party	:	Not Applicable
Stamp Duty Paid By	:	ARUN KUMAR SINGH SO GANESH PRATAP SINGH
Stamp Duty Amount(Rs.)	:	10 (Ten only)

Please write or type below this line

NOTARIAL Advocate Notary S. Balwant Singh Distt. H.Q. Bijnor R. No. 1817 2000 GOVT. (INDIA) UP

NOTARIAL Advocate Notary S. Balwant Singh Distt. H.Q. Bijnor R. No. 1817 2000 GOVT. (INDIA) UP

S. Balwant Singh
Advocate Notari
Distt. HQ, Bijnor (U.P.)
Reg. No. 18/17/2000

20/8/24

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at www.shcilestamp.com or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

mentioned below in the operative part of the order have been

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. No. 180 OF 2024

IN THE MATTER OF: -

SATYENDRA KUMAR SHARMA ...APPLICANT

VERSUS

UNION OF INDIA & ORS. ...RESPONDENTS

AFFIDAVIT OF SHRI ARUN KUMAR SINGH, DIVISIONAL FOREST OFFICER, BIJNOR, STATE OF UTTAR PRADESH IN COMPLIANCE OF ORDER DATED 08.05.2024

I Arun Kumar Singh aged about 60 years, S/o Shri Ganesh PR. Singh, Divisional Forest Officer, Bijnor, State of Uttar Pradesh presently at Bijnor, do hereby most solemnly state and affirm as under;

1. I am the Divisional Forest Officer, Bijnor, State of Uttar Pradesh and fully conversant with the facts and circumstances of the present case. I affirm that this Affidavit is being filed by the Deponent in compliance of order dated 08.05.2024 of this Hon'ble Tribunal.

2. At the outset, with the utmost respect it is submitted that all the officers and authorities of the State of Uttar Pradesh have the highest respect and regard to the orders passed by the Hon'ble Tribunal and duty bound to fulfil the obligation which are assigned under the law and directions passed by this Hon'ble Tribunal in true letter and spirit.

3. That the present application is filed under Sections 14, 15(b), (c), and 18(1), (2) of the National Green Tribunal (NGT) Act, 2010, by the applicant who is aggrieved and concerned with the protection of the environment, ecosystem, flora, and fauna in the Core and Buffer areas of Corbett Tiger Reserve, Uttarakhand. The applicant seeks intervention from the Hon'ble Tribunal to direct the Respondents to comply with environmental laws and stop construction projects within a 10 km radius of the Corbett Tiger Reserve. The application raises substantial environmental issues under Section 14 of the NGT Act, particularly concerning the non-implementation of the Environmental Laws. As per Section 3(v) of the Environment Protection Act, 1986, and Rule 5(5)(viii) & (ix) of the Environment Protection Rules, 1986, the Respondents are required to notify the land within 10 km of the reserve as an Eco Fragile Zone. However, the Eco Sensitive Zone of the Corbett Tiger Reserve has not yet been notified, and therefore, this Hon'ble Tribunal has jurisdiction to entertain the application. That this application pertains to the following prayers:

   a. Direct the Respondents to declare the Eco Sensitive Zone of Corbett National Park, Uttarakhand.
   b. Direct the Respondents to take steps for prevention of mushrooming of Hotels, Motels, Farm Houses, Marriage Halls, Residential Colonies, Commercial Spaces etc within the Ecological Sensitive area of Corbett National Park, Uttarakhand.
   c. Award appropriate cost and expenses incurred by the Applicant.
   d. Pass any such other or further order as this Hon'ble Tribunal may deems fit and proper in the facts and circumstances of the present case.

4. That notice was issued by this Hon'ble Tribunal on dated 28.02.2024 directing the applicant to serve notice to the respondents and file affidavit of service. That this matter was again listed before this Hon'ble Tribunal on 08.05.2024 where the respondents mentioned below in the operative part of the order have been directed to file reply within four weeks. That the operative part of the order dated 08.05.2024 of this Hon'ble Tribunal has been mentioned below:

NOTARY Advocate Notary S. Balwant Singh Distt. H.Q. Bijnor R. No. 1817 2000 GOVT. OF (INDIA)

"4. Learned Counsel appearing for the respondent nos. 1, 6, 7, 8, 11, 12, 13 and 14 present today have prayed for and are granted four weeks time to file reply."

5. That the Uttar Pradesh Government vide letter no. 705(1)/81-4-2024 dated 25.06.2024, Principal Chief Conservator of Forests, Wildlife, Uttar Pradesh, Lucknow vide letter no. 524/23-7-1 dated 26.06.2024 had given instructions to the concerned department to provide a clear proposal with complete details along with the recommendation of the committee regarding notifying the area under the control of Bijnor District within the perimeters of the Eco Sensitive Zone of the Corbett National Park. That the Conservator of Forest and Regional Director, Moradabad vide letter no. 430/35-1 dated 14.-8.2024 acknowledged the instructions given by the above authorities and in his letter specified areas falling within the limits of Bijnor District like the area of Amangarh Tiger Reserve and the five villages named in the report **(which fall within the 1 km radius of the boundary wall of the core area of the National Park bordering at the Rani Nangal village till Kalagarh)** which were to be notified under the ESZ of the Corbett National Park.

True Copy of the letter no. 430/35-1 dated 14.-8.2024 has been annexed herein as **AANEXURE R1**

6. It is submitted here that in the letter referred above the proposal of the ESZ was prepared by the District Level Committee constituted by the Uttar Pradesh Government Office Memorandum No. 1160/14-4-2011 dated 30.05.2011 and the same along with recommendations has been made available by District Magistrate vide letter no. 728/14-1 dated 14.08.2024. It is also submitted here that the Chief Conservator of Forests Rohilkhand Zone, Bareilly vide letter no. 310/22-1 dated 14.08.2024 addressed to the Principal Chief Conservator of Forests, Wildlife, Lucknow, Uttar Pradesh has forwarded the report prepared for Notifying the ESZ as per the details mentioned hereinafter.
True Copy of the letter no. 310/22-1 dated 14.08.2024 has been annexed herein as **AANEXURE R2.**

True Copy of the Report attached with the letter no. 728/14-1 dated 14.08.2024 has been annexed herein as **AANEXURE R3.**

7. It is submitted that the said report annexed along the letter of the Forest Conservator and Regional Director, Moradabad specifies and elaborates clearly about the area of Amangarh Tiger Reserve including its coordinates, zone descriptions, location, constitution and extent on all four sides. It is also submitted that the data dictating complete description with total number of houses, Government Schools, Government Rest Houses and Offices, etc. of the villages which are considered for inclusion in the ESZ of the Corbett National Park has been collected and mentioned in the given report. It is further submitted that for inclusion in the 1 km extent of the under question ESZ around the State Wildlife Reindeer Sanctuary, comprises of an area of 2565.1470 Hectare or 25.6515 sq. km. including Government and privately owned farm houses in four villages which has been given in a tabular format in the report annexed herein.

8. It is important to mention here that the Zonal Master Plan of the ESZ has also been described and elaborated in the report for due consideration of this Hon'ble Tribunal and for the State Government to issue the Final Notification for the same. It is also pertinent to submit here that the Prohibited, Regulated and Permitted activities for the ESZ which are total 25 in number have been referenced and cited to assist the State in issuing the Final Notification and regulate the same in the time to come.

9. That coordinates of the ESZ from the core area of the Corbett National Park have been depicted with the help of the map attached in the report and a table has been given for making those coordinates clearer and easier to interpret. It is also submitted here that a list of Villages, Gujjar Deras, Chaks and Khattas to be included in the ESZ in question has been added in separate tabular formats which would assist the concerned departments better to take any action needed further for abiding to the Final Notification.

10. It is submitted with utmost humility and regard that the report mentioned above has been forwarded to the Additional Chief Secretary, Environment, Forest and Climate Change, Lucknow, Government of Uttar Pradesh by the Principal Chief Conservator of Forests, Wildlife, Lucknow, Uttar Pradesh, vide letter no. 96/23-7-1 dated 16.08.2024 for their due consideration and deliberation to issue the Final Notification for the ESZ of Corbett National Park that is in question before this Hon'ble Tribunal.

Advocate Notary S. Balwant Singh Distt. H.Q. Bijnor R. No. 1817 2000

True Copy of the letter no. 96/23-7-1 dated 16.08.2024 has been annexed herein as **AANEXURE R4**

11. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

DEPONENT

VERIFICATION:

Verified at Bijnor on this 20th day of August, 2024, that the contents of the above affidavit from paragraphs 1 to 11 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

NOTARY
Advocate Notary
S. Balwant Singh
Distt. H.Q. Bijnor
R. No. 1817
2000
GOVT. OF (INDIA)

Sworn before me on this 20 day of 8 2024
by Arun Kumar Singh
who has been identified by D.P. Kaur
who is personally known to me
Whose Signature (s) is/are here to appended.

S. Balwant Singh, Advocate
NOTARY
BIJNOR (U.P.)
20/8/24

Dilpreet Kaur
ADVOCATE
Regn. No 11044/13
Collectorate; BIJNOR

Annexure R1

316

कार्यालय वन संरक्षक एवं क्षेत्रीय निदेशक, मुरादाबाद वृत्त, मुरादाबाद

पत्रांक– 430 /35-1 , मुरादाबाद, दिनांक, 14 /08/2024.

सेवा में,

मुख्य वन संरक्षक,
रूहेलखण्ड जोन,
उत्तर प्रदेश, बरेली।

विषय :– कार्बेट टाइगर रिजर्व/सोनानदी वन्यजीव विहार के ईको सेंसिटिव जोन की परिधि में अमानगढ़ टाईगर रिजर्व क्षेत्र को अधिसूचित किये जाने के सम्बन्ध में।

संदर्भ :– उत्तर प्रदेश, शासन का पत्रांक–705/(1)/81–4–2024 दिनांक 25.06.2024, प्रधान मुख्य वन संरक्षक, वन्यजीव, उत्तर प्रदेश, लखनऊ की पत्र संख्या–524/23–7–1 दिनांक 26.06.2023 व जिलाधिकारी, बिजनौर का पत्रांक–728/14–1 दिनांक 14.08.2024

महोदय,

कृपया संदर्भित पत्रों का संदर्भ ग्रहण करने की कृपा करें। जिनसे कार्बेट टाईगर रिजर्व/सोनानदी वन्यजीव विहार के ईको सेंसिटिव जोन के निर्धारण हेतु इसकी परिधि में जनपद बिजनौर के नियन्त्रणाधीन क्षेत्र को अधिसूचित किये जाने के सम्बन्ध में पूर्ण विवरण सहित सुस्पष्ट प्रस्ताव समिति की अनुशंसा के साथ उपलब्ध कराये जाने के निर्देश दिये गये थे।

उक्त के अनुपालन में कार्बेट नेशनल पार्क के कोर एरिया के बाहर उत्तर प्रदेश के जनपद बिजनौर की सीमा के अन्तर्गत आने वाले सम्पूर्ण अमानगढ़ टाइगर रिजर्व (कार्बेट टाइगर रिजर्व के बफर के रूप में) एवं रानी नांगल गाँव की सीमा से लेकर कालागढ़ तक जहां कार्बेट टाइगर रिजर्व/सोनानदी वन्यजीव अभ्यारण्य की कोर एरिया के किनारे बाउण्डरी वाल बनायी गयी है उससे 01 कि0मी0 तक उत्तर प्रदेश की सीमा में आने वाले राजस्व ग्रामों मीरापुर उत्तरी, मलोनी, फतेहपुरधारा, लाल बाग व छजमलवाला की गैर वन भूमि (कृषको की भूमि) को सम्मिलित करते हुए ईको सेंसिटिव जोन का प्रस्ताव उ0प्र0, शासन के कार्यालय ज्ञाप संख्या–1160/14–4–2011 दिनांक 30.05.2011 द्वारा गठित जिला स्तरीय समिति की ओर से तैयार कर संस्तुति सहित जिलाधिकारी, बिजनौर के पत्रांक–728/14–1 दिनांक 14.08.2024 से इस कार्यालय को उपलब्ध कराया गया है। उक्त प्रस्ताव मूल में एतत्सह संलग्न कर मय संस्तुति के आपकी सेवा में आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक–उपरोक्तानुसार

भवदीय,

(रमेश चन्द्र)
वन संरक्षक एवं क्षेत्रीय निदेशक,
मुरादाबाद वृत्त, मुरादाबाद।

पत्रांक– 430 /उक्त दिनांकित।

प्रतिलिपि :– निम्नलिखित को उक्त क्रम में सूचनार्थ व आवश्यक कार्यवाही हेतु प्रेषित :–

1. प्रधान मुख्य वन संरक्षक, वन्यजीव, उत्तर प्रदेश, लखनऊ।
2. जिलाधिकारी, बिजनौर।
3. प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, बिजनौर।

(रमेश चन्द्र)
वन संरक्षक एवं क्षेत्रीय निदेशक,
मुरादाबाद वृत्त, मुरादाबाद।

NOTARY
Advocate Notary
S. Balwant Singh
Distt. H.Q. Bijnor
R. No. 1817
2000
GOVT. (India)

Annexure R2

कार्यालय मुख्य वन संरक्षक रूहेलखण्ड जोन, उत्तर प्रदेश, बरेली।

पत्रांक– 310 /22-1, बरेली, दिनांक, 14 /08/2024.

सेवा में,

प्रधान मुख्य वन संरक्षक,
वन्यजीव
उत्तर प्रदेश, लखनऊ।

विषय :– कार्बेट टाइगर रिजर्व/सोनानदी वन्यजीव विहार के ईको सेंसिटिव जोन की परिधि में अमानगढ़ टाईगर रिजर्व क्षेत्र को अधिसूचित किये जाने के सम्बन्ध में।

संदर्भ :– उत्तर प्रदेश शासन का पत्रांक–705/(1)/81–4–2024 दिनांक 25.06.2024, प्रधान मुख्य वन संरक्षक, वन्यजीव, उ0प्र0, लखनऊ की पत्र संख्या–524/23–7–1 दिनांक 26.06.2023, जिलाधिकारी, बिजनौर का पत्रांक–728/14–1 दिनांक 14.08.2024 व वन संरक्षक एवं क्षेत्रीय निदेशक, मुरादाबाद वृत्त, मुरादाबाद का पत्रांक–430 /35–1 दिनांक 14.08.2024

महोदय,

कृपया संदर्भित पत्रों का संदर्भ ग्रहण करने की कृपा करें। जिनसे कार्बेट टाईगर रिजर्व/सोनानदी वन्यजीव विहार के ईको सेंसिटिव जोन के निर्धारण हेतु इसकी परिधि में जनपद बिजनौर के नियन्त्रणाधीन क्षेत्र को अधिसूचित किये जाने के सम्बन्ध में पूर्ण विवरण सहित सुस्पष्ट प्रस्ताव समिति की अनुशंसा के साथ उपलब्ध कराये जाने के निर्देश दिये गये थे।

उक्त के अनुपालन में कार्बेट नेशनल पार्क के कोर एरिया के बाहर उत्तर प्रदेश के जनपद बिजनौर की सीमा के अन्तर्गत आने वाले सम्पूर्ण अमानगढ़ टाइगर रिजर्व (कार्बेट टाइगर रिजर्व के बफर के रूप में) एवं रानी नांगल गाँव की सीमा से लेकर कालागढ़ तक जहां कार्बेट टाइगर रिजर्व/सोनानदी वन्यजीव अभ्यारण्य की कोर एरिया के किनारे बाउण्डरी वाल बनायी गयी है उससे 01 कि0मी0 तक उत्तर प्रदेश की सीमा में आने वाले राजस्व ग्रामों मीरापुर उत्तरी, मलोनी, फतेहपुरधारा, लाल बाग व छजनलवाला की गैर वन भूमि (कृषको की भूमि) को सम्मिलित करते हुए ईको सेंसिटिव जोन का प्रस्ताव उ0प्र0, शासन के कार्यालय ज्ञाप संख्या–1160/14–4–2011 दिनांक 30.05.2011 द्वारा गठित जिला स्तरीय समिति की ओर से तैयार कर संस्तुति सहित जिलाधिकारी, बिजनौर के पत्रांक–728/14–1 दिनांक 14.08.2024 से वन संरक्षक, मुरादाबाद को उपलब्ध कराया गया। उक्त क्रम में वन संरक्षक, मुरादाबाद द्वारा अपने पत्रांक–430/35–1 दिनांक 14.08.2024 से इस कार्यालय को उपलब्ध कराये गये प्रस्ताव मूल में एतत्सह संलग्न कर मय संस्तुति के आपकी सेवा में आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक–उपरोक्तानुसार

भवदीय

(विजय सिंह)
मुख्य वन संरक्षक
रूहेलखण्ड जोन, उ0प्र0, बरेली

पत्रांक– /उक्त दिनांकित।

प्रतिलिपि :– निम्नलिखित को उक्त क्रम में सूचनार्थ व आवश्यक कार्यवाही हेतु प्रेषित :–

1. प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष, उत्तर प्रदेश, लखनऊ।
2. वन संरक्षक एवं क्षेत्रीय निदेशक, मुरादाबाद वृत्त, मुरादाबाद को उनके संदर्भित पत्र के क्रम में।
3. जिलाधिकारी, बिजनौर।
4. प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, बिजनौर को इस निर्देश के साथ प्रेषित कि उक्त प्रकरण से सम्बन्धित मा0 एन0जी0टी0 नई दिल्ली में योजित ओ.ए. संख्या–180/2024 के आदेश दिनांक 08.05.2024 के क्रम में अनुपालन आख्या समय से दाखिल करते हुए प्रभावी पैरवी करना सुनिश्चित करें।

(विजय सिंह)
मुख्य वन संरक्षक
रूहेलखण्ड जोन, उ0प्र0, बरेली

Advocate Notary
S. Satwant Singh
Distt. H.Q. Bijnor
R. No. 1817
2000

Annexure-R3

318

कार्यालय जिलाधिकारी बिजनौर

पत्रांक 728/14–1 बिजनौर दिनांक 14 ,08,2024

सेवा में,

वन संरक्षक एवं क्षेत्रीय निदेशक,
मुरादाबाद वृत्त, मुरादाबाद।

विषयः– कार्बेट टाईगर रिजर्व/ सोनानदी वन्यजीव विहार के ईको सेंसिटिव जोन की परिधि में अमानगढ़ टाईगर रिजर्व क्षेत्र को अधिसूचित किये जाने के संबंध में।

संदर्भः– उत्तर प्रदेश शासन का पत्रांक– 705(1)/81–4–2024 दिनांक 25.06.2024 एवं प्रधान मुख्य वन संरक्षक, वन्य जीव, उ0प्र0 लखनऊ का पत्रांक 524/23–7–1 दिनांक 26.06.2023।

महोदय,

उपरोक्त संदर्भित पत्रों से प्राप्त दिशानिर्देशों के क्रम में कार्बेट टाईगर रिजर्व/ सोनानदी वन्य जीव विहार के ईको सेंसिटिव जोन की परिधि में जनपद बिजनौर के नियंत्रणाधीन क्षेत्र को अधिसूचित किये जाने के संबंध में पूर्ण विवरण एवं संस्तुति सहित सुस्पष्ट प्रस्ताव उत्तर प्रदेश शासन को प्रेषित करने के निर्देश प्राप्त हुये हैं।

अतः उक्त संदर्भित पत्रों के अनुपालन में कार्बेट नेशनल पार्क के कोर एरिया के बाहर उ0प्र0 के जनपद बिजनौर की सीमा के अंतर्गत आने वाले सम्पूर्ण अमानगढ़ टाईगर रिजर्व (कार्बेट टाईगर रिजर्व के बफर क्षेत्र के रूप में) एवं रानीनांगल गांव की सीमा से लेकर कालागढ़ तक जहां कार्बेट टाईगर रिजर्व/सोनानदी वन्य जीव अभ्यारण्य की कोर एरिया के किनारे बाउन्ड्रीवाल बनायी गई है, उससे 01 किमी0 तक उ0प्र0 की सीमा में आने वाले राजस्व ग्रामों, मीरापुर उत्तरी, मलोनी, फतेहपुरधारा, लालबाग व छजमलवाला की गैर वन भूमि (कृषकों की भूमि) को सम्मिलित करते हुये ईको सेंसिटिव जोन का प्रस्ताव उत्तर प्रदेश शासन के कार्यालय ज्ञाप संख्या–1160/14–4–2011 दिनांक 30.05.2011 द्वारा गठित जिला स्तरीय समिति की संस्तुति के क्रम में संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नकः– उपरोक्तानुसार।

(अंकित कुमार अग्रवाल)
जिलाधिकारी,
बिजनौर।

पत्रांक 728/14–1 उक्तदिनांकित।
प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

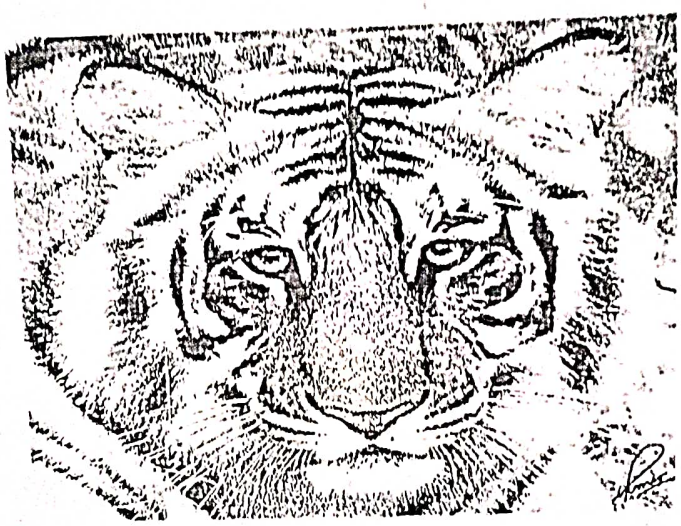
1. प्रधान मुख्य वन्य संरक्षक, वन्य जीव, उ0प्र0, लखनऊ।
2. मुख्य वन संरक्षक, रूहेलखण्ड जोन बरेली।
3. आयुक्त, मुरादाबाद मण्डल, मुरादाबाद।
4. प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, बिजनौर।
5. उप जिलाधिकारी, धामपुर।

14/8/24
(अंकित कुमार अग्रवाल)
जिलाधिकारी,
बिजनौर।

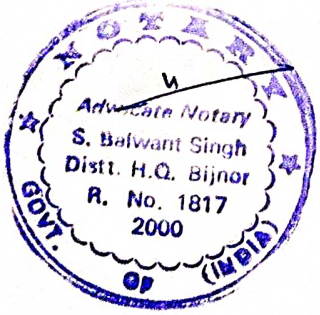
S/C

OZAIR
Advocate Notary
S. Balwant Singh
Distt. H.Q. Bijnor
R. No. 1817
2000
GOVT. OF (INDIA)

PROPOSAL FOR DECLARATION OF ECO-SENSITIVE ZONE AROUND CORBETT NATIONAL PARK RELATED TO AREA LYING IN DISTRICT BIJNOR(UTTAR PRADESH)



Social Forestry Division
Bijnor
Uttar Pradesh



प्रमाण पत्र

राज्य वन्य जीव बारहसिंगा अभ्यारण्य की सीमा के 01 कि0मी0 तक प्रस्तावित ईको सेंसिटिव जोन की सीमा के निर्धारण में जनपद बिजनौर की तहसील धामपुर के 04 ग्रामो में निम्न सारणीनुसार कुल 2565.1470है0 अर्थात 25.6515 वर्ग कि0मी0 राजकीय एंव निजी क्षेत्र की कृषि भूमि सम्मिलित है, जिसका राजस्व अभिलेखो से भली भांति मिलान कर लिया गया है, जो त्रुटिरहित है।

क0 सं0	ग्राम का नाम	कुल क्षेत्रफल
1.	मीरापुर मोदीवाला	719.781है0
2.	कल्लूवाला	876.703है0
3.	फतेहपुर धारा	669.142है0
4.	छजमलवाला	299.521है0

मलौनी एंव लालबाग उपरोक्त सारणी में अंकित ग्राम कल्लूवाला के मजरें है।

रजिस्ट्रार कानूनगो
धामपुर।

तहसीलदार
धामपुर।

उपजिलाधिकारी
धामपुर।

प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग
बिजनौर

क्षेत्रीय वन अधिकारी
अमानगढ़ टाईगर रिजर्व
अगानगढ़ रेंज।

जिलाधिकारी
बिजनौर

उप प्रभागीय वनाधिकारी
उप वन प्रभाग
मझोला

Advocate Notary
S. Balwant Singh
Distt. H.Q. Bijnor
R. No. 1817
2000
GOVT. OF INDIA

The Amangarh Tiger Reserve (Buffer of Corbett Tiger Reserve) is a subset of the wildlife rich Corbett landscape with a non-protected area status, which earlier formed part of the Terai west division, prior to reorganization of States. Though notified as a tiger reserve, the said field formation comprises of only a buffer area of 80.60 sq.km, with numerous human settlements in and around the said field formation.

Name, Location, Constitution and Extent

Name

Amangarh Tiger Reserve (8060.50 ha) (forms part of the Bijnor Forest Division, Uttar Pradesh and is an extended buffer of the Corbett Tiger Reserve, Uttarakhand)

Location

Bijnor District in the state of Uttar Pradesh

Constitution

Notified on 21 July 2012, vide Notification no. 1481/14-4-2014-857/2008 TCI by the Government of Uttar Pradesh, with a total area of 8060.50 ha (not a Protected Area)

Extent

Amangarh lies in the Terai region, on the foothills of Himalayas, between latitudes 29°26'30.60'' N & 29°19'43.59'' N & longitudes 78°53' 56.47'' E & 78°48'35.20''E.

Boundary

The tiger reserve (comprising only of a buffer zone) makes boundaries with the Corbett Tiger Reserve (CTR), settlements and portions of the Bijnor Forest Division, as indicated below:

East: Jhirna range of CTR, Phanto range (Terai West, Ramnagar forest division), Patrampur range of Terai West forest division), and Haziro village.

West: Villages of Rani-Nangal, Fatehpur, Banvariki Mandaya, Kehripur, and Nawabad.

North: Jhirna Forest range of CTR (Ramnagar – Kalagarh Kandi road)

South: Villages of Rehar, Makoniya, Devanandpur Ghadi, and Aliganj.

Table 1.1: Details of the Area

Name of Forest Range	Name of Forest Block	Area (in Ha)
Social Forestry Division Bijnor, Amangarh Range	Raninangal	661.30
	Jaspur	6325.20
	Kothirau	1074.00
	Total	**8060.50**

The Amangarh Tiger Reserve(Buffer of Corbett Tiger Reserve) forms part of the biodiversity rich Corbett landscape, and has a rich assemblage of wild flora and fauna, including tiger, co-predators, prey and elephant. The terai habitat of Amangarh comprises of dense Sal (Shorea robusta) forests as a climax vegetation, along with its associates, interspersed with plantations of Teak and Eucalyptus. There are several Seasonal streams, viz. Peeka,

उपजिला मजिस्ट्रेट
(धामपुर)

Advocate Notary
S. Balwant Singh
Distt. H.Q. Bijnor
R. No. 1817
2000
GOVT. OF (INDIA)

Beneli, Kothirau and Pili, contributing to the richness of the habitat. The habitat contiguity of Amangarh with the CTR makes it an important extended habitat for tiger, and elephant. The interspersion of human settlements and proximity to heavily used linear infrastructure, calls for an active management in an ongoing manner to ensure the desired degree of protection, while addressing the human wildlife interface. Despite being a range of a general forest division (Bijnor), the Amangarh habitat has considerable ecological significance, as an extended source area, contributing to wildlife gene porosity and sustenance of ecosystem services within the landscape through inherent land and water linkages.

The interspersion of forest patches, grassy openings, and rivulets and contiguity with the Kalagarh area of Corbett provide a congenial habitat for wild fauna.
The major faunal species include: Tiger, Leopard, Elephant, Sloth Bear, Spotted Deer, Sambar Deer, Blue Bull, Wild Boar, Langur and Hog Deer to a lesser extent. Presence of Swamp Deer outside the notified area of Amangarh has been observed, along with Otters, and Small cats.

Around 294 species of birds have been recorded (Source: e-bird) in the Bijnor district, and most of them are found in the Amangarh habitat. The notable species are: Khaleej Pheasant, Oriental Pied Hornbill, Great Hornbill, Himalayan Bulbul, Black Bulbul, Sarus Crane, Wooly Neck Stork, European Starling, Eurasian Wigeon, Ferruginous Duck, Peregrine Falcon, Large Tailed Nightjar, Brown Fish owl, Cinereous Vulture, Himalayan Griffon, Egyptian Vulture, and Red Headed Vulture.

Reptiles include: King Cobra, Spectacled Cobra, Common Krait, Monitor Lizard, Indian Rock Python and Burmese Python. Elongated Tortoise or Sal Forest Tortoise, Tricarinate Hill Turtle, Three Striped Roofed Turtle and Peninsular Black Turtle (found in Corbett landscape, Source: Field Guide to freshwater Turtles and Tortoises of India, WWF-India, 1999)

It is considered necessary to conserve and protect the whole Amangarh area(Buffer of Corbett National Park) as an Eco Sensitive Zone.

1. **BOUNDARIES OF ECO-SENSITIVE ZONE AROUND CORBETT NATIONAL PARK RELATED TO AREA LYING IN DISTRICT BIJNOR(UTTAR PRADESH)**

   a) Eco-sensitive zone around Corbett National Park related to area lying in district Bijnor (Uttar Pradesh) includes 5 villages and whole Amangarh Tiger Reserve area (Buffer of Corbett Tiger Reserve) in the district of Bijnor.

   b) The width of the Eco-sensitive zone is variable and extends up to a maximum of 15.5 kms and a minimum of 1.0 kms in Uttar Pradesh

   c) The Map showing boundary and Global Positioning System location points of Eco-sensitive Zone is appended as Annexure I. Tha map showing maximum and minimum distances within ESZ from the core boundary of CTR, is appended as Annexure II.Table showing details of GPS Point of ESZ, is appended as Annexure- III. The list of the villages, chaks, Gujjar deras and Khattas included within the Eco-sensitive Zone is appended as Annexure IV and the Inventory of Activities to be regulated in Eco-Sensitive Zone is appended as Annexure-V.

प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग
बिजनौर

उपजिलाधिकारी मजिस्ट्रेट
(धामपुर)

उप प्रभागीय वनाधिकारी

Advocate Notary
S. Balwant Singh
Distt. H.Q. Bijnor
R. No. 1817
2000
GOVT. OF (INDIA)

2. Zonal Master Plan for the Eco-sensitive Zone

1. A Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified under the Wild Life (Protection) Act, 1972 (53 of 1972), the law relating to town and country planning for the time being in force in the State, the Tiger Conservation Plan of Amangarh Tiger Reserve, the divisional working plans and the guidelines issued by Central and state Governments, within a period of two years from the date of this notification and approved by the Central Government in the Ministry of Environment, Forests and Climate change.

2. The Zonal Master Plan shall be prepared with due involvement of concerned state departments of Environment, Forest, Urban Development, Tourism, Municipal, Revenue and the Uttar Pradesh State Pollution Control Board for integrating environmental and ecological considerations into it.

3. The Zonal Master Plan shall provide for regulation of industries, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

4. The Zonal Master Plan shall demarcate all the existing places of worship, village settlements, types and kinds of forests, agricultural areas, fertile lands, green areas such as parks and other places like horticultural areas, orchards, lakes and other water bodies falling within the Eco sensitive Zone.

5. Any proposal for change of land use from green uses such as tea gardens, horticulture areas, agriculture, parks and other similar uses to non-green uses shall be regulated under the provisions of the Zonal Master Plan. However, to meet the residential needs of the local residents due to the natural growth of existing local population, strictly limited conversion of agricultural land may be permitted, with the prior approval of the State Government.

6. The Zonal Master Plan shall be a reference document for the Monitoring Committee for any decision to be taken by them.

7. All the human habitation areas with populations of 5000 and above an Area Development Plan and it shall be prepared in consultation with local self -government bodies.

8. Pending the preparation of the Zonal Master Plan for Eco -sensitive Zone and approval thereof by the Ministry of Environment, Forests and Climate change, all new constructions and other developmental activities shall be referred to the Ministry of Environment, Forests and Climate Change as per sub-para (4) of paragraph 4 of the notification. However, construction of residential buildings and associated structures for non -commercial purposes, being carried out after due permissions will be allowed.

9. There shall be no consequential reduction in green area such as forest area, agricultural area etc. and the unused or unproductive agricultural areas may be reforested.

10. The Central Government and the State Government may specify any other measures, if they consider necessary, in giving effect to the provisions of this notification.

उप प्रभागीय वनाधिकारी

प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग
बिजनौर

उपजिला मजिस्ट्रेट

Advocate Notary
S. Balwant Singh
Distt. H.Q. Bijnor
R. No. 1817
2000

3. Prohibited, regulated and permitted activities in Eco-sensitive Zone:

All activities in the Eco-sensitive Zone shall be governed by the provisions of the Wildlife (Protection) Act, 1972 (53 of 1972), the Forest (Conservation) Act, 1980 (69 of 1980) and the Environment (Protection) Act, 1986 (29 of 1986). Subject to the provisions of this paragraph, the activities in the Eco -sensitive Zone shall be regulated in accordance with Annexure V to this notification.

1- **Commercial Mining-**
No mining and crushing shall be allowed within the eco sensitive zone and no major changes in landscape shall be allowed that effect the hydrology and ecology of the region. Digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing for personal requirement will not be prohibited.

2- **Felling of trees-**
Felling of tress will be regulated by existing forest department rules/regulation.

3- **Setting of new sawmills-**
Setting of new sawmills will be regulated as per the decision of the Hon'ble supreme court and associated guidelines

4- **Setting of grossly polluting and seriously polluting industries-**
Setting of grossly polluting and seriously polluting industries will be prohibited in the eco sensitive zone as per the provision of EPA (1986) , government rules and decision of hon'ble Court from time to time.

5- **Establishment of new hotels and resorts-**
Establishment of new hotels and resorts shall be regulated as per the approved zonal master plan prepared as per the provision of EPA (1986) and wildlife protection act, 1972.

6- **Commercial use of firewood-**
Commercial use of firewood will be totally prohibited for hotels, resorts and dhabas in the eco-sensitive zone. Emphasis should be given on providing alternate fuels like LPG gas etc.

7- **Drastic change in land use-**
Drastic change in land use shall be permitted only after obtaining permission from competent authority exepct amangarh tiger reserve area (Buffer of Corbett Tiger Reserve)

8- **Commercial use of natural water resources including ground water harvesting-**
Commercial use of natural water resources including ground water harvesting resorts shall be regulated as per the approved zonal master plan prepared as per the provision of EPA (1986).

प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग
बिजनौर

उपजिला मजिस्ट्रेट
(धामपुर)

उप प्रभागीय वनाधिकारी
उप वन प्रभाग

NOTARY
Advocate Notary
S. Balwant Singh
Distt. H.Q. Bijnor
R. No. 1817
2000
GOVT. OF (INDIA)

Establishment of major hydroelectric projects shall be regulated as per the approved zonal master plan prepared as per the provisions of EPA (1986).

10- **Erection of electrical cables-**

Erection of electrical cables shall be regulated as per the approved zonal master plan prepared as per the provisions of EPA (1986).

11- **Ongoing agriculture and horticulture practices by local communities-**

Ongoing agriculture and horticulture practices by local communities will be permitted.

12- **Rainwater harvesting-**

Rainwater harvesting should be actively promoted.

13- **Fencing of premises of hotels and lodges-**

Fencing of premises of hotels lodges shall be regulated as per the approved zonal master plan prepared as per the provisions of EPA (1986).

14- **Organic farming-**

Organic farming should be actively promoted.

15- **Use of renewable energy sources-**

Use of renewable energy sources should be actively promoted

16- **Widening of forest roads-**

Widening of forest roads shall be permitted only after obtaining permission from competent authority.

17- **Introduction of exotic species-**

Introduction of exotic species shall be regulated as per the approved zonal master plan prepared as per the provisions of EPA (1986).

18- **Undertaking activities related to tourism like under-flying by any aircraft, hot-air balloons-**

Undertaking activities related to tourism like under-flying by any aircraft, hot-air balloons shall be regulated as per the approved zonal master plan prepared as per the provisions of EPA (1986).

19- **Protection of hill slopes and riverbanks-**

Protection of hill slopes and riverbanks shall be regulated as per the approved zonal master plan prepared as per the provisions of EPA (1986).

20- **Discharge of effluents and solid waste in natural water bodies or terrestrial area.**

No discharge of effluents and solid waste in natural water bodies or terrestrial area will be permitted in the Eco-sensitive zone.

21- **Air, Noise and light pollution-**

Air, Noise and light pollution regulated as per the provisions of EPA (1986).

22- **Sign boards and hoardings-**

Sign boards and hoardings shall be regulated as per the approved zonal master plan prepared as per the provisions of EPA (1986).

प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग
बिजनोर

उपजिला मजिस्ट्रेट
(धामपुर)

उप प्रभागीय वनाधिकारी

OATH
Advocate Notary
S. Balwant Singh
Distt. H.Q. Bijnor
R. No. 1817
2000
GOVT. OF (INDIA)

Sign boards and hoardings shall be regulated as per the approved zonal master plan prepared as per the provisions of EPA (1986).

23- Adoption of green technology for all activities-

Adoption of green technology for all activities should be actively promoted.

24- Use of polythene bags by Shopkeepers-

Use of polythene bags by Shopkeepers is prohibited until and unless specific permission is granted by competent authority as per the prevailing laws and regulation.

25- Movement of vehicular traffic at night-

Movement of vehicular traffic at night shall be with the permission of competent authority as per the prevailing laws and regulations.

पारिस्थितिकी संवेदनशील जोन में प्रतिषिद्ध, विनियमित और अनुज्ञात क्रिया कलाप

1. वाणिज्यिक खनन–

पारिस्थितिकी संवेदनशील जोन के अन्तर्गत वाणिज्यिक खनन एवं क्रशिंग की अनुमति नहीं दी जायेगी। घरों के निर्माण या मरमगत के लिए भूमि की खुदाई एवं निजी उपयोग हेतु आवास के लिए टाईल्स या ईटों का प्रयोग निशेध नहीं होगा।

2. पेडों का कटान–

पेडो का कटान वन विभाग के मौजूदा विभागीय नियमों/विनियमों के अनुसार ही किया जायेगा।

3. नयी आरामशीन की स्थापना–

पारिस्थितिकी संवेदनशील जोन में नई आरा गिल की स्थापना माननीय उच्च न्यायालय के दिशा–निर्देशों के अनुसार ही की जायेगी।

4. अत्यधिक और गम्भीर रूप से प्रदूषण फेलाने वाले उद्योगों की स्थापना–

पारिस्थितिकीय संवेदनशील जोन में कोई अत्यधिक और गम्भीर रूप से प्रदूषण फेलाने वाले उद्योगों की स्थापना नहीं की जायेगी।

5. नये होटल और रिसोर्ट की स्थापना–

नये होटल और रिसोर्ट की स्थापना पर्यावरण संरक्षण अधिनियम (1986) एवं वन्यजीव संरक्षण अधिनियम 1972 के अनुरूप अनुमोदित जोनल मास्टर प्लान के अनुसार ही की जायेगी।

6. जलौनी लकड़ी का वाणिज्यिक उपयोग–

होटल, रिसोर्ट और ढाबों के लिए जलौनी लकडी के वाणिज्यि कई स्तेमाल का पूरी तरह प्रतिवधित किया जायेगा।

7. भूमि के उपयोग में अत्यधिक परिवर्तन–

अमानगढ टाइगर रिजर्व (कार्वेट टाइगर रिजर्व के बफर के रूप में) को छोडकर कृषि तथा अन्य भूमि उपयोग में अत्यधिक परिवर्तन राज्य प्राधिकारी से अनुमति के साथ किया जायेगा।

8. भू–जल संचयन सहित प्राकृतिक जल संसाधनों के वाणिज्यिक उपयोग–

भू–जल संचयन सहित प्राकृतिक जल ससाधनों के वाणिज्यिक उपयोग में पर्यावरण संरक्षण अधिनियम (1986) के अनुरूप अनुमोदित जोनल मास्टर प्लान के अनुसार ही की जायेगी।

प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग
बिजनौर

उप प्रभागीय वनाधिकारी

उपजिला मजिस्ट्रेट
(धामपुर)

Advocate Notary
S. Balwant Singh
Distt H.Q. Bijnor
R. No. 1817
2000
GOVT. (INDIA)

10. बिजली की लाईनों का निर्माण–
बिजली के तारो के निर्माण को पर्यावरण सरक्षण अधिनियम (1986) के अनुरूप अनुमोदित जोनल मास्टर प्लान के अनुसार ही की जायेगी

11. स्थानीय समुदायों द्वारा प्रचलित कृषि और बागवानी प्रथाएं–
स्थानीय समुदायो द्वारा चलायी जा रही कृषि और बागवानी प्रथाओं को अनुमति दी जायेगी।

12. वर्षा जल संचयन–
पारिस्थितिकी सवेदनशील जोन में सक्रिय रूप से वर्शा जल संग्रहण को वढावा दिया जाना चाहिए।

13. होटल और लॉज के परिसर की फैन्सिंग–
होटल और लॉज के परिसर की फेन्सिंग पर्यावरण संरक्षण अधिनियम (1986) के अनुरूप जोनल मास्टर प्लान के अनुसार किया जाना चाहिए।

14. जैविक खेती–
पारिस्थितिकी संवेदनशील जोन में जैविक खेती को सक्रिय रूप से वढावा दिया जाना चाहिए।

15. अक्षय ऊर्जास्रोत का उपयोग–
पारिस्थितिकी संवेदनशील जोन में अक्षय ऊर्जास्रोत के उपयोग को सक्रिय रूप से वढावा दिया जायेगा।

16. वनमार्गो को चौड़ा करना–
वनमार्गो को चोडा करना सक्षम अधिकारी की अनुमति से ही किया जायेगा।

17. नई विदेशी प्रजातियों का रोपण–नई विदेशी प्रजातियों का रोपण पर्यावरण संरक्षण अधिनियम (1986) के अनुरूप अनुमोदित जोनल मास्टर प्लान के अनुसार किया जायेगा।

18. पर्यटन से संबंधित गतिविधियां जैसे–वायुयान अथवा गर्महवा के गुब्वारों की नीची उड़ान–
पर्यटन से संबंधित गतिविधियां जैसे–वायुयान अथवा गर्महवा के गुब्वारों की नीची उड़ान पर्यावरण संरक्षण अधिनियम (1986) के अनुरूप अनुमोदित जोनल मास्टर प्लान के अनुसार ही किया जायेगा।

19. पहाड़ी ढलानों एवं नदी के किनारों का संरक्षण–
पहाडी ढलानों एवं नदी के किनारों का संरक्षण पर्यावरण संरक्षण अधिनियम (1986) के अनुरूप अनुमोदित जोनल मास्टर प्लान के अनुसार किया जायेगा।

20. वहिस्राव तथा ठोस अपशिष्ट का प्राकृतिक जल निकायों या स्थलीय क्षेत्रों में निर्वहन–
पारिस्थितिकी सवेदनशील जोन के भीतर किसी जल निकाय में या भूमि पर अनुपचारित या औद्योगिक वहिस्राव का निस्तारण किया जाना अनुज्ञात नहीं किया जायेगा।

21. वायु, ध्वनि एवं प्रकाश प्रदूषण–
वायु, ध्वनि एवं प्रकाश प्रदूषण पर्यावरण संरक्षण अधिनियम(1986) के प्राविधानों के अनुसार विनियमित किया जायेगा।

22. साईन बोर्ड और होर्डिंग्स–
साइन बोर्ड और होर्डिंग्स को पर्यावरण सरक्षण अधिनियम (1986) के प्रावधनो के अनुसार तैयार अनुमोदित जोनल मास्टर प्लान के अनुसार विनियमित किया जाएगा।

प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग
बिजनौर

उपजिला मजिस्ट्रेट
(धामपुर)

OATH
Advocate Notary
S. Balwant Singh
Distt. H.Q. Bijnor
R. No. 1817
2000
INDIA

23. सभी गतिविधियों के लिये हरी प्रौद्योगिकी का अनुसरण
सभी गतिविधियो के लिये हरी प्रौद्योगिकी को अपनाना व सक्रिय रुप से बढावा दिया जाना चाहिए।

24. दुकानदारों द्वारा पॉलीथिन बैग का प्रयोग–
दुकानदारो द्वारा पॉलीथिन बैग का प्रयोग पूर्णप्रति बन्धित हैं जब तक की उक्त हेतु सक्षम प्राधिकारी से विशिष्ट अनुमति समय प्रचलित नियमों एवं आदेशों के अनुसार प्राप्त नहीं कर ली जाती है।

25- रात्रि काल में वाहनों को आवागमन–
रात्रि काल मे वाहनों को आवागमन सक्षम प्राधिकारी से अनुमति के पश्चात् तथा समय प्रचलित नियमों एवं आदेशों के अनुसार हो सकता है।

प्रशासनिक निदेशक
सामाजिक वानिकी प्रभाग
बिजनौर

उप प्रभागीय वनाधिकारी
उत्तर वन प्रभाग
नजीबाबाद

क्षेत्रीय वन अधिकारी
अमानगढ़ टाईगर रिजर्व
अमानगढ़ रेंज।

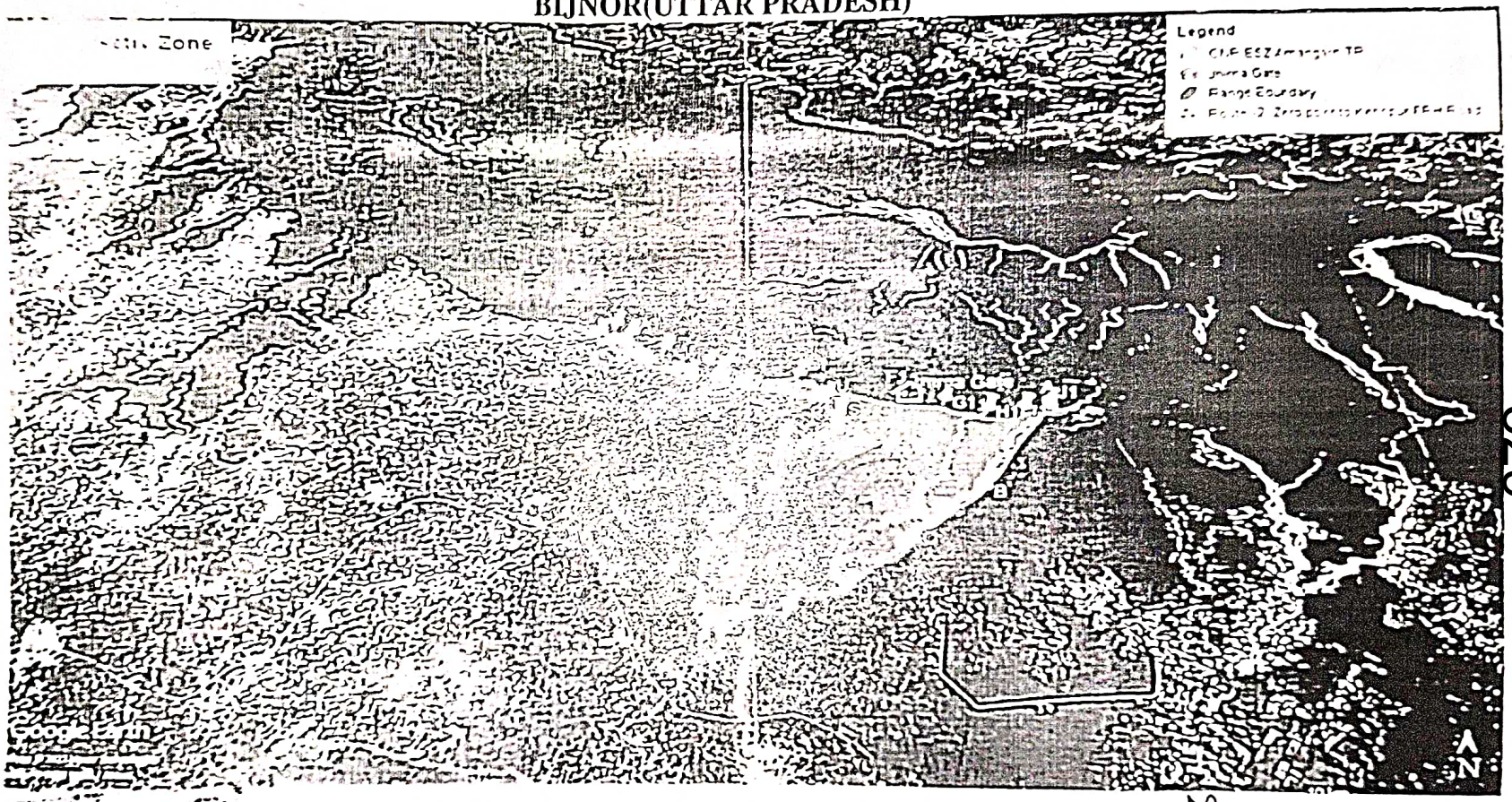
उपजिला मजिस्ट्रेट
(धामपुर)

जिलाधिकार।
बिजनौर

NOTARY
Advocate Notary
S. Balwant Singh
Distt. H.Q. Bijnor
R. No. 1817
2000
GOVT. OF (INDIA)

Annexure – I

Map of the ESZ AROUND CORBETT NATIONAL PARK RELATED TO AREA LYING IN DISTRICT BIJNOR(UTTAR PRADESH)



NOTARY
Advocate Notary
S. Satvant Singh
Dist. H.Q. Bijnor
R. No. 1817
2000
GOVT. OF INDIA

Qamar Raza Zaidi
D/M
the Divicional Director
Forestry Division Bijnor

उप प्रभागीय वनाधिकारी
उप वन प्रभाग
नजीबाबाद

क्षेत्रीय वन अधिकारी
अमानगढ़ टाईगर रिजर्व
अमानगढ़ रेंज।

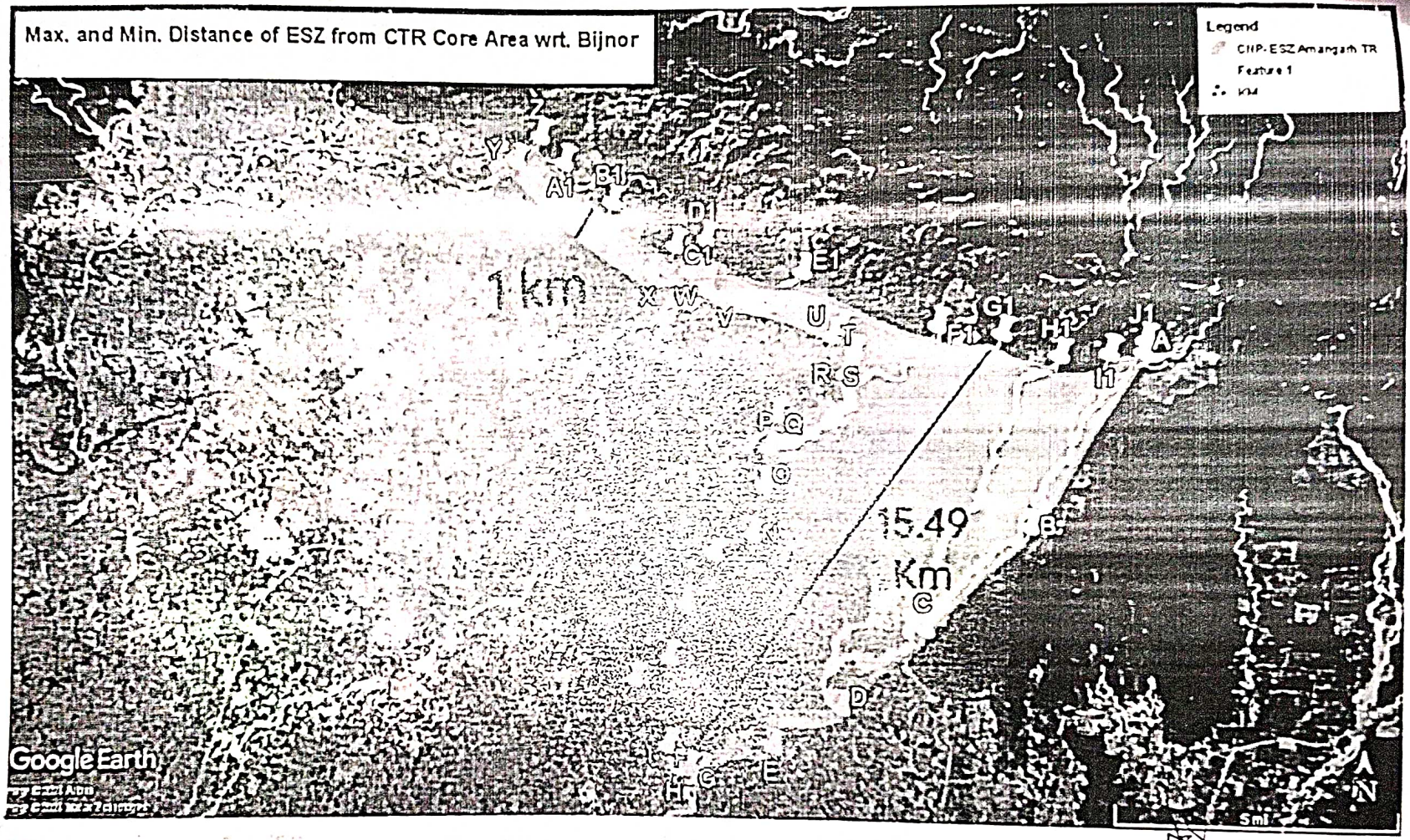
प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग
बिजनौर

जिलाधिकारी
बिजनौर

उपजिलाधिकारी मजिस्ट्रेट
(धामपुर)

329

Annexure – II



330

Qamar Raza Zaidi
DFM
of the Divisional Director
Forestry Division Bijnor

उप प्रभागीय अधिकारी
उप वन प्रभाग
नजीबाबाद

क्षेत्रीय वन अधिकारी
अमानगढ़ टाईगर रिजर्व
अमानगढ़ रेंज।

प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग
बिजनौर

उपजिला मजिस्ट्रेट
(धामपुर)

Annexure – III

Co-ordinates of Eco- sensitive Zone (ESZ) from Core area of Jim Corbbet National Park On Private Land		
S.No.	Latitude	Longitude
A	29° 29' 31.85" N	78° 45' 34.55" E
B	29° 29' 08.26" N	78° 45' 08.44" E
C	29° 28' 50.22" N	78° 45' 29.26" E
D	29° 28' 07.90" N	78° 46' 26.62" E
E	29° 27' 49.69" N	78° 47' 00.16" E
F	29° 27' 29.29" N	78° 47' 39.69" E
G	29° 27' 29.12" N	78° 48' 22.71" E
H	29° 27' 08.70" N	78° 49' 07.17" E
Buffer Zone Co-ordinates in ATR wich will be the Eco- sensitive Zone (ESZ) from Core area of Jim Corbet National Park.		
A	29° 26' 27.81" N	78° 51' 03.27" E
B	29° 26' 13.09" N	78° 51' 28.18" E
C	29° 25' 15.48" N	78° 50' 03.23" E
D	29° 23' 04.21" N	78° 48' 54.04" E
E	29° 22' 16.34" N	78° 48' 23.24" E
F	29° 21' 26.76" N	78° 48' 04.17" E
G	29° 21' 05.76" N	78° 47' 25.62" E
H	29° 20' 04.28" N	78° 48' 03.27" E
I	29° 19' 44.26" N	78° 48' 26.68" E
J	29° 19' 42.76" N	78° 48' 42.34" E
K	29° 20' 05.74" N	78° 50' 01.05" E
L	29° 20' 42.00" N	78° 51' 15.71" E
M	29° 21' 55.67" N	78° 52' 47.87" E
N	29° 23' 31.26" N	78° 54' 37.24" E
O	29° 26' 09.85" N	78° 56' 33.78" E

प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग
बिजनौर

उपजिला मजिस्ट्रेट
(धामपुर)

उप प्रभागीय वनाधिकारी
उप वन प्रभाग
मंडावर

क्षेत्रीय वन अधिकारी
अमानगढ़ टाईगर रिजर्व
अमानगढ़ रेंज।

जिलाधिकारी
बिजनौर

NOTARY
Advocate Notary
S. Balwant Singh
Distt. H.Q. Bijnor
R. No. 1817
2000
GOVT. OF (INDIA)

Annexure–IV

List of the villages, chaks, Gujjar deras and Khattas included within the Eco-sensitive Zone

The area is divided into four parts, which will have different set of regulations which are specified in Annexure III.

1. Revenue villages and Chaks of district Bijnor(Uttar Pradesh) lying within 1 km from the boundry of rani nangal village till kalagarh where boundry wall has been made near core area of Corbett National Park .
2. Whole area of Amangarh Tiger Reserve lying within in Eco Sensitive Zone of Corbett National Park.
3. Gujjar Deras In Amangarh Tiger Reserve
4. Khattas in Amangarh Tiger Reserve

Revenue villages and Chaks of district Bijnor(Uttar Pradesh) lying within 1 km from the boundry of rani nangal village till kalagarh where boundry wall has been made near core area of Corbett National Park .

S.No	Village in ESZ	District	Tehsil	Basic Infrastructure in Relaeted village					Other
				Gov. Building	Hotel/ Resort	Residential Structure			
						Kachha Pakka	Pakka	Total	
1	Meerapur Uttari	Bijnor	Dhampur	0	0	0	06	06	Temple- 1
2	Maloni			01	0	10	47	57	Gurudura-1
3	Lalbag			01	0	12	36	48	Gurudura-1
4	Fatehpur Dhara			03	0	03	91	94	Tempale- 1
5	Chajmalwala			0	0	8	117	125	Tempale- 2 Samadhi Sthal-1

Whole area of Amangarh Tiger Reserve lying within in Eco Sensitive Zone of Corbett National Park.

S.No		District	Tehsil	Basic Infrastructure in Amangarh Tiger Reserve					Other
				Gov. Building	Hotel/ Resort	Residential Structure			
						Kachha Pakka	Pakka	Total	
1	Keharipur	Bijnor	Dhampur	03	0	0	0	0	Timber Watch tower -1
2	Kiratpur			03	0	0	0	0	0
3	Makoniya			04	0	0	0	0	Timber Watch tower -1
4	Amangarh			04 khandhar-7	0	0	0	0	Timber Watch tower -3
5	Kothiro and Laldhaiy			03	0	0	0	0	Timber Watch tower -1

Syed Ozmar Raza Zaidi
DFO
Office of the Divisional Director
Forestry Division Bijnor

प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग
बिजनौर

13

Advocate Notary
S. Balwant Singh
Distt. H.Q. Bijnor
R. No. 1817
2000

	Jhirna			03	0	0	0	Watch tower-RCC-1
	Jhullo			03	0	0	0	Timber Watch tower -1
8	Raninagal			02	0	0	0	Watch tower Iron -1
9	Jaspur moja			01	0	0	0	Timber Watch tower -1 Watch tower Iron -1
10	Lalpuri			01	0	0	0	01 Timber Watch tower -2

Gujjar Deras in Amangarh Tiger Reserve

S.N.	Name Of Dera		DISTRICT	TEHSIL	LATITUDE	LONGITUDE
01	Gujjar Dera-1	Makonla	Bijnor	Dhampur	29° 20' 53" N	78° 48' 43" E
02	Gujjar Dera-2	Navigarh			29° 22' 25.07" N	78° 52' 07.69" E
03	Gujjar Dera-3	Kehripur			29° 23' 12.39612" N	78° 50' 13.754" E
04	Gujjar Dera-4	Gujjar gate			29° 25' 25.134" N	78° 51' 19.536" E
05	Gujjar Dera-5	Theri			29° 23' 3.34" N	78° 52' 44.80" E

Khattas in Amangarh Tiger Reserve

S.N.	NAME OF Khattas	DISTT	THASIL	LATITUDE	LONGITUDE
01	Jhullo khatta	Bijnor	Dhampur	29° 23' 19.11" N	78° 53' 38.50" E

प्रभागीय निदेशक
सामाजिक व विस्तार प्रभाग

उपजिला मजिस्ट्रेट
(धामपुर)

Syed Qamar Raza Zaidi
DFO
Office of the Divisional Director
Social Forestry Division Bijnor

14

NOTARY
Advocate Notary
S. Balwant Singh
Distt. H.Q. Bijnor
R. No. 1817
2000
GOVT. OF INDIA

Annexure-V

Inventory of Activities to be regulated in Eco-Sensitive Zone

S. NO.	Activity	Prohi-bited	Regu-lated	Perm-itted	Remarks
1	Commercial Mining	Y			Regulation will not prohibit the digging of earth for construction or repair of houses and manufacturing of country tiles or bricks for personal requirement.
2	Felling of trees		Y		As per existing departmental rules/regulation.
3	Setting of new sawmills		Y		As per Hon'ble Supreme Court order and guidelines.
4	Setting of grossly polluting and seriously polluting industries	Y			As per the provision of EPA (1986) and extant government rules and decision of Hon'ble Court from time to time.
5	Establishment of new hotels and resorts.		Y		As per the approved zonal mater plan prepared as per the provision of EPA (1986).
6	Commercial use of firewood.	Y			For hotels, eateries, ashrams and other commercial establishment.
7	Drastic change in land use.		Y		Change I land use shall be with permission from competent authority.
8	Commercial use of natural water resources including ground water harvesting.		Y		As per the approved zonal mater plan prepared as per the provision of EPA (1986).
9	Establishment of major Hydro -electric projects.		Y		As per the approved zonal mater plan prepared as per the provision of EPA (1986).
10	Erection of electric cables.		Y		As per the approved zonal mater plan prepared as per the provision of EPA (1986).
11.	Ongoing agriculture and horticulture practices by local communities.			Y	Ongoing agriculture and horticulture practices by local communities should be encouraged.
12	Rainwater harvesting.			Y	Should be activity promoted.
13	Fencing of premises of Hotels and lodges.		Y		As per the approved zonal mater plan prepared as per the provision of EPA (1986).
14	Organic farming.			Y	Should be activity promoted.
15	Use of renewable energy sources.			Y	Should be activity promoted.
16	Widening of roads.		Y		With permission from complete authority.
17	Introduction of exotic species.		Y		As per the approved zonal mater plan prepared as per the provision of EPA (1986).

प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग
बिजनौर

उपजिला मजिस्ट्रेट

15

जिलाधिकारी

Advocate Notary
S. Balwant Singh
Dist. H.Q. Bijnor
R. No. 1817
2000
GOVT. (INDIA)

	Undertaking activities related to tourism like under-flying by any aircraft, hot-air balloons.		Y		As per the approved zonal mater plan prepared as per the provision of EPA (1986).
19	Protection of hill slopes and river banks.		Y		As per the approved zonal mater plan prepared as per the provision of EPA (1986).
20	Discharge of effluents and solid waste in natural water bodies or terrestrial area.	Y			As per the provision of EPA (1986).
21	Air, Noise and Light pollution		Y		As per the provision of EPA (1986).
22	Signboards and hoardings.		Y		As per the approved zonal mater plan prepared as per the provision of EPA (1986).
23	Adoption of green technologies for all activities.			Y	Should be actively promoted.
24	Use of polythene bags by shopkeepers.	Y			Prohibited until and unless specific permission is granted by competent authority as per the prevailing laws and regulations.
25	Movement of vehicular traffic at night		Y		Shall be with the permission of competent authority as per the prevailing laws and regulations.

प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग
बिजनौर

उप प्रभागीय वनाधिकारी
उप वन प्रभाग
[illegible]

क्षेत्रीय वन अधिकारी
अमानगढ़ टाईगर रिजर्व
अमानगढ़ रेंज।

उपजिला मजिस्ट्रेट
(धामपुर)

जिलाधिकारी
बिजनौर

Advocate Notary
S. Balwant Singh
Distt. H.Q. Bijnor
R. No. 1817
2000

पारिस्थितिकीय संवेदनशील क्षेत्र में विनियमित की जाने वाली क्रियाओं की सूची।

क्र0सं0	गतिविधि	निषिद्ध	विनियमित	अनुमत	टिप्पणी
1	वाणिज्यिक खनन	Y			घरों के निर्माण या मरम्मत के लिए भूमि की खुदाई एवं निजी उपयोग हेतु आवास के लिए टाईल्स या ईटों का प्रयोग निशेध नहीं होगा।
2	पेड़ो का कटान		Y		मौजूदा विभागीय नियमों/विनियमों के अनुसार।
3	नयी आरामशीन की स्थापना		Y		माननीय उच्च न्यायालय के दिशा–निर्देशों के अनुसार।
4	अत्यधिक और गम्भीर रूप से प्रदूषण फैलाने वाले उद्योगों की स्थापना	Y			पर्यावरण सरक्षण अधिनियम (1986) के प्राविधानुसार एवं वर्तमान सरकारी नियमों और समय–समय परमाननीय न्यायालयों के निर्णयों के अनुसार।
5	नये होटल और रिसोर्ट की स्थापना		Y		पर्यावरण संरक्षण अधिनियम (1986) के अनुरूप अनुमोदित जोनल मास्टर प्लान के अनुसार ही की जायेगी।
6	जलाऊ लकड़ी का वाणिज्यिक उपयोग	Y			होटल भोजनालय, आश्रमों एवं अन्य व्यवसायिक प्रतिश्ठानों के लिये।
7	भूमि के उपयोग मे अत्यधिक परिवर्तन		Y		भूमि उपयोग में परिवर्तन सक्षम प्राधिकारी से अनुमति के साथ किया जायेगा।
8	भू–जल संसाधन सहित प्राकृतिक जल संसाधनो के वाणिज्यिक उपयोग		Y		पर्यावरण संरक्षण अधिनियम (1986) के अनुरूप अनुमोदित जोनल मास्टर प्लान के अनुसार ही की जायेगी।
9	प्रमुख जल विद्युत परियोजनाओं की स्थापना		Y		पर्यावरण संरक्षण अधिनियम (1986) के अनुरूप अनुमोदित जोनल मास्टर प्लान के अनुसार ही की जायेगी।
10	बिजली की लाईनों का निर्माण		Y		पर्यावरण संरक्षण अधिनियम (1986) के अनुरूप अनुमोदित जोनल मास्टर प्लान के अनुसार ही की जायेगी।
11	स्थानीय समुदायों द्वारा प्रचलित कृषि और बागवानी			Y	
12	वर्षा जल संचयन			Y	सक्रिय रूप से प्रोत्साहित किया जाना चाहिए।
13	होटल और रिजॉर्ट के परिसर की फेन्सिंग		Y		पर्यावरण सरक्षण अधिनियम (1986) के अनुरूप अनुमोदित जोनल मास्टर प्लान के अनुसार ही की जायेगी।

17

प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग
बिजनौर

उपजिलाधिकारी नजीबाबाद

NOTARY
Advocate Notary
S. Balwant Singh
Distt. H.Q. Bijnor
R. No. 1817
2000
GOVT. (INDIA)

14	जैविक खेती			Y	सक्रिय रूप से प्रोत्साहित किया जाना चाहिए।
15	अक्षय ऊर्जा स्रोत का उपयोग			Y	सक्रिय रूप से प्रोत्साहित किया जाना चाहिए।
16.	वन मार्गों को चौड़ा करना		Y		सक्षम प्राधिकारी की अनुमति से।
17	नई विदेशी प्रजातियों का रोपण		Y		पर्यावरण संरक्षण अधिनियम (1986) के अनुरूप अनुमोदित जोनल मास्टर प्लान के अनुसार ही की जायेगी।
18.	पर्यटन से संबंधित गतिविधियां जैसे–वायुयान अथवा मर्गहवा के गुब्बारों की नीची उड़ान		Y		पर्यावरण संरक्षण अधिनियम (1986) के अनुरूप अनुमोदित जोनल मास्टर प्लान के अनुसार ही की जायेगी।
19	पहाड़ी ढलानों एवं नदी के किनारों का संरक्षण		Y		पर्यावरण संरक्षण अधिनियम (1986) के अनुरूप अनुमोदित जोनल मास्टर प्लान के अनुसार ही की जायेगी।
20	बहिस्राव तथा ठोस अपशिष्ट का प्राकृतिक जल निकायों या स्थलीय क्षेत्रों में निर्वहन	Y			पर्यावरण संरक्षण अधिनियम (1986) के अनुरूप अनुमोदित जोनल मास्टर प्लान के अनुसार ही की जायेगी।
21.	वायु, ध्वनि एवं प्रकाश प्रदूषण		Y		पर्यावरण संरक्षण अधिनियम (1986) के अनुरूप अनुमोदित जोनल मास्टर प्लान के अनुसार ही की जायेगी।
22.	साईन बोर्ड और होर्डिंग्स		Y		पर्यावरण संरक्षण अधिनियम (1986) के अनुरूप अनुमोदित जोनल मास्टर प्लान के अनुसार ही की जायेगी।
23.	सभी गतिविधियों के लिये हरित प्रोद्यौगिकी का अनुसरण			Y	सक्रिय रूप से प्रोत्साहित किया जाना चाहिए।
24	दुकानदारों द्वारा पॉलीथिन बैग का प्रयोग।	Y			प्रतिबन्धित जब तक की उक्त हेतु सक्षम प्राधिकारी से विशिष्ट अनुमति तत्समय प्रचलित नियमों एवं आदेशों के अनुसार प्राप्त नहीं कर ली जाती है।
25	रात्रिकाल में वाहनों को आवागमन		Y		सक्षम प्राधिकारी से अनुमति के पश्चात् तथा तत्समय प्रचलित नियमों एवं आदेशों के अनुसार।

सामाजिक [illegible] प्रभाग
बिजनौर

उपजिला मजिस्ट्रेट
(धामपुर)

[illegible] प्रभाग
नजीबाबाद

क्षेत्रीय वन अधिकारी
अमानगढ़ टाईगर रिजर्व
अमानगढ़ रेंज।

[illegible]धिकारी

NOTARY
Advocate Notary
S. Balwant Singh
Distt. H.Q. [illegible]
R. No. 1817
2000
GOVT. OF INDIA

Eco Development and Livelihoods:

The ecodevelopment and livelihood strategy, inter-alia, includes Eco Development interventions based on micro planning at village level, on a quid-pro-quo basis. "Eco Development", broadly pertains to a strategy for securing the support of local people for conservation, while providing gains to them. This has been a time tested strategy for *in-situ* conservation to elicit the support of primary stakeholders towards conservation. Unlike Joint Forest Management (JFM), there is no element of "sharing" in this strategy but for reciprocal commitments between the local people and management to secure their support for conservation inputs, in lieu of benefits provided to them through a consultative process.

Policy and Institutional framework

The Wildlife (Protection) Act, 1972, as amended in 2006, provides (Section 38(V)) for tiger reserve level planning in core critical tiger habitat and peripheral/buffer areas. The said Act also lays down welfare activities to benefit people in buffer/peripheral area for securing habitat supplement. This becomes the legal framework vis-à-vis the earlier strategy of Project Tiger for Eco Development.The institutional framework largely comprises of the administrative setup of the buffer/peripheral zone, which is notified as a specific administrative zone within the field formation of a tiger reserve.

Livelihood Support Initiatives through Village Micro plans

The contents of a village level plan should include elements/interventions contained in zone/theme plans (as relevant vis-à-vis the geographical disposition of the village), which inter-alia will include the theme plan of eco-development. The process of micro planning involving "participatory rural appraisal" has been well codified in the country, with several supporting resolutions from states including the State of Uttar Pradesh. The MoU of micro plan containing reciprocal commitments/agreed actions is an important instrument for supervisory check through a village level committee, guided by the tiger reserve management.

Integration of Rural Development Programme

An appraisal of ongoing district level welfare schemes in the village should be done during micro planning. The gaps discernible vis-à-vis requirement/demand from village people should be given priority in the strategy.

प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग
बिजनौर

उप प्रभागीय अधिकारी
उप वन प्रभाग
[illegible]

क्षेत्रीय वन अधिकारी
अमानगढ़ टाईगर रिजर्व
अमानगढ़ रेंज।

उपजिला मजिस्ट्रेट
(धामपुर)

NOTARY
Advocate Notary
S. Balwant Singh
Distt. H.Q. Bijnor
R. No. 1817
2000
GOVT. OF INDIA

Monitoring Committee.-(1)The Central Government hereby constitutes a Monitoring Committee, for effective monitoring of the Eco-sensitive Zone falling in the State of Uttar Pradesh, which shall comprise of the following namely:-

1.	Conservator of Forest, Moradabad circle	-Chairman
2.	Collector of Bijnor or Representative	-Member
3.	Representative of the Department of Environment, Government of Uttar Pradesh	-Member
4.	Representative of the Department of Urban Development, Government of Uttar Pradesh	-Member
5.	Regional officer, Uttar Pradesh State Pollution Control Board	-Member
6.	One representative of Non-Governmental Organization (working in thefield of environment and heritage) to be nominated by the StateGovernment for a term of one year in each case.	-Member
7.	One expert in the area of ecology & environment to be nominated by the State Government for a term of one year in each case.	-Member
8.	Divisional Director, Social Forestry Division Bijnor	-Member
9.	Sub Divisional Forest Officer, Najibabad	-Member Secretary

Terms of reference.-

The Monitoring Committee shall monitor the compliance of the provisions of this notification.

(1) The activities that are covered in the schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-Sensitive Zone, except for the prohibited activities shall be scrutinized by the Monitoring Committee based on the actual site-specific conditions.

(2) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-Sensitive Zone, except the prohibited activities shall be scrutinized by the Monitoring Committee based on the actual site-specific conditions and if needed it be referred to the concerned regulatory authorities.

सहायक निदेशक
सामाजिक वानिकी प्रभाग
बिजनौर

20
उपजिला मजिस्ट्रेट
(धामपुर)

NOTARY
Advocate Notary
S. Balwant Singh
Distt. H.Q. Bijnor
R. No. 1817
2000
GOVT. OF (INDIA)

(3) The Member Secretary of the Monitoring Committee shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 (29 of 1986) against any person who contravenes the provisions of this notification.

(4) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from industry associations or concerned stakeholders to assist in its deliberations depending on the requirements, issue to issue basis.

(5) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.

(6) The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.

The provisions of this notification shall be subject to the orders, if any, passed, or to be passed, by the Hon'ble Supreme Court of India or the High Court or National Green Tribunal .

प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग
बिजनौर

उप प्रभागीय अधिकारी
उप वन प्रभाग

क्षेत्रीय वन अधिकारी
अमानगढ़ टाईगर रिजर्व
अमानगढ़ रेंज।

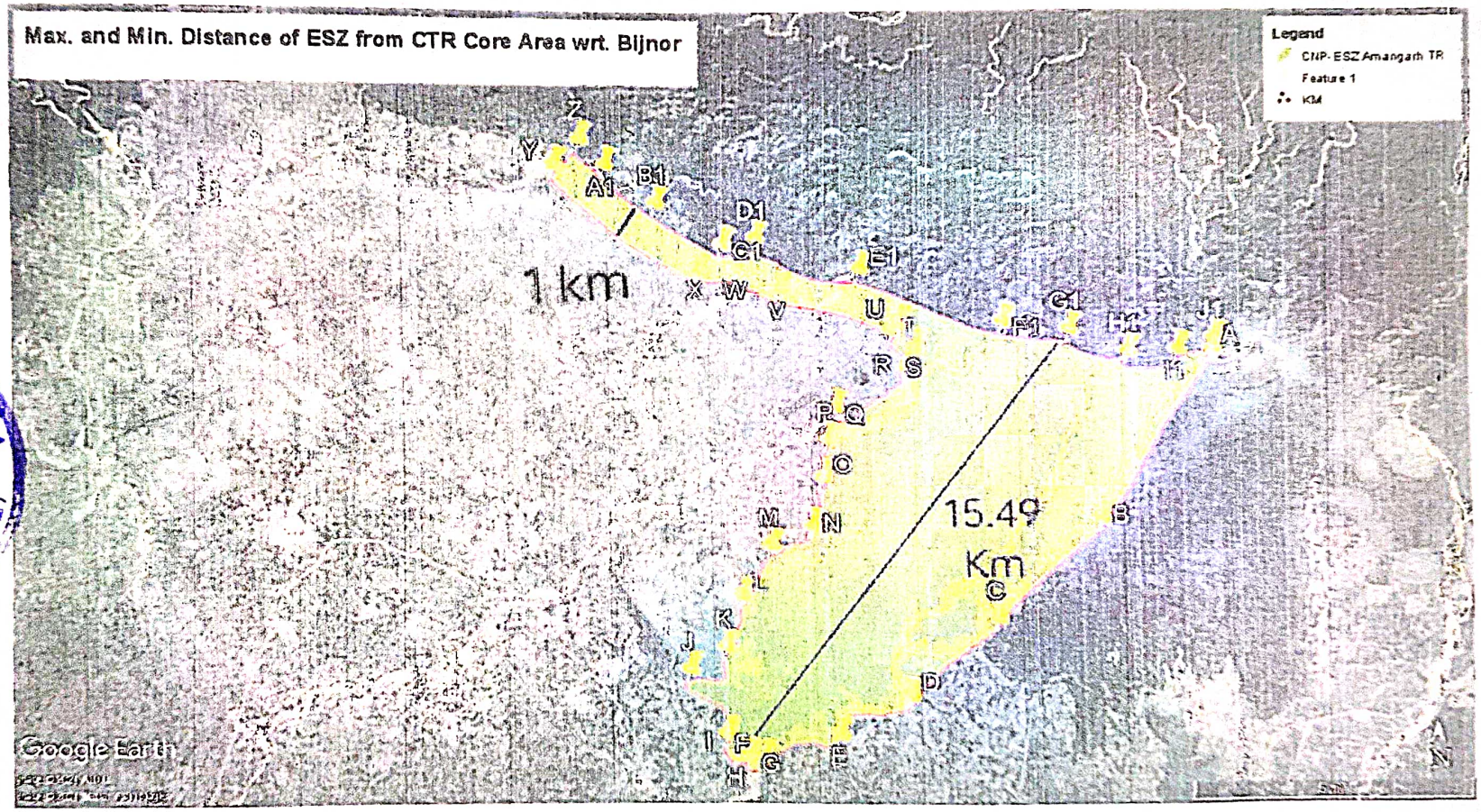
उपजिला मजिस्ट्रेट
(शाहपुर)

जिलाधिकारी
बिजनौर

21

NOTARY
Advocate Notary
S. Balwant Singh
Distt. H.Q. Bijnor
R. No. 1817
2000
GOVT. OF (INDIA)

Annexure – II



Advocate Notary
S. Satwant Singh
Distt. H.Q. Bijnor
R. No. 1817
2000

जिलाधिकारी महोदय बिजनौर की अध्यक्षता में दिनॉक 14.08.2024 को अपरान्ह 3.00 बजे महात्मा विदुर सभागार बिजनौर में उत्तर प्रदेश की सीमा से लगे कार्बेट टाइगर रिजर्व /सोना नदी वन्य जीव अभ्यारण्य विहार के ईको सेन्सिटिव जोन की परिधि में सामाजिक वानिकी प्रभाग, बिजनौर के अन्तर्गत आने वाले अमानगढ टाइगर रिजर्व को अधिसूचित किये जाने के सम्बन्ध में पूर्ण विवरण एवं संशोधित प्रस्ताव उ0प्र0 शासन को उपलबध कराये जाने हेतु दिनॉक 14.08.2024 को जिलाधिकारी महोदय बिजनौर की अध्यक्षता में आहूत बैठक का कार्यवृत्त :–

बैठक में उपस्थित अधिकारीगणों की सूची संलग्न है।

सर्वप्रथम प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, बिजनौर द्वारा बैठक में उपस्थित सभी अधिकारीगणों का बैठक मे उपस्थित होने के लिए धन्यवाद किया गया तत्पश्चात् उ0प्र0 शासन की पत्र सं0 705/85–1 दिनॉक 03.05.2024 एवं प्रधान मुख्य वन संरक्षक, वन्य जीव, उ0प्र0 लखनऊ की पत्र सं0 524/23–7–1 दिनॉक 26.06.2024 से प्राप्त दिशा निर्देशों के कम में कार्बेट टाइगर रिजर्व /सोना नदी वन्य जीव अभ्यारण्य विहार के ईको सेन्सिटिव जोन की परिधि में जनपद बिजनौर के नियंत्रणाधीन क्षेत्र को अधिसूचित किये जाने के सम्बन्ध में पूर्ण विवरण एवं संस्तुति सहित सुस्पष्ट प्रस्ताव उ0प्र0 शासन को प्रेपित किये जाने के सम्बन्ध में बैठक में विचार– विमर्श किया गया।

विचार– विमर्श के दौरान प्रभागीय निदेशक, समाजिक वानिकी प्रभाग, बिजनौर द्वारा एक प्रस्तुतिकरण दिया गया जिसमे उनके द्वारा अवगत कराया गया कि कार्बेट नेशनल पार्क के कोर एरिया के बाहर उ0प्र0 के जनपद बिजनौर की सीमा के अन्तर्गत आने वाले सम्पूर्ण अमानगढ टाइगर रिजर्व क्षेत्र (कार्बेट टाइगर रिजर्व के बफर क्षेत्र के रूप में) एवं रानीनांगल गॉव की सीमा से लेकर कालागढ तक जहॉ कार्बेट टाइगर रिजर्व/सोना नदी वन्य जीव अभ्यारण्य की कोर एरिया के किनारे बाउड्रीवाल बनायी गयी है, उससे 01 कि0मी0 तक उ0प्र0 की सीमा में आने वाले राजस्व ग्रामों, मीरापुर उत्तरी, मलोनी, फतेहपुरधारा, लालबाग व छजमलवाला की गैर वन भूमि (कृषको की भूमि) को सम्मलित करते हुए ईको सेन्सिटिव जोन का प्रस्ताव तैयार किया जाना था जिसके सम्बन्ध में उक्त क्षेत्र को ईको सेन्सिटिव जोन के रूप में शामिल किये जाने की कार्यवाही उ0प्र0 वन विभाग द्वारा की जानी है। तत्कम में प्रस्ताव तैयार कर लिया गया है जिसे शासन के कार्यालय ज्ञाप सं0 1160/14–4 2011 दिनॉक 30.04.2011 द्वारा गठित जिला स्तरीय समिति की संस्तुति सहित उ0प्र0 शासन को प्रेपित किये जाने पर बैठक में सहमति व्यक्त की गयी है।

बैठक में उपस्थित अधिकारियों द्वारा लिये गये निर्णयों के कम में कार्यवाही किये जाने की आशा के साथ अध्यक्ष महोदय द्वारा सभी अधिकारियों का धन्यवाद करते हुए अन्य कोई बिन्दु न होने पर बैठक समाप्ति की घोषणा की गयी।

प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग
बिजनौर।

NOTARY
Advocate Notary
S. Balvant Singh
Dist. M.O. Sijoli
R. No. 1817
2000
GOVT. OF (INDIA)

कार्यालय प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, बिजनौर।

पत्रॉक 730 / 19-1 दिनॉक 14 अगस्त, 2024।

प्रतिलिपि निम्नलिखित अधिकारीगणों को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेपितः-

-प्रधान मुख्य वन संरक्षक एवं विभागाध्यक्ष उ0प्र0 लखनऊ।
:- प्रधान मुख्य वन संरक्षक, वन्य जीव, उ0प्र0 लखनऊ।
- प्रधान मुख्य वन संरक्षक, वन्य जीव, उत्तराखण्ड।
।- वन संरक्षक, क्षेत्रीय निदेशक, मुरादाबाद वृत्त, मुरादाबाद।
।- फील्ड डायरेक्टर, कार्बेट टाइगर रिजर्व, रामनगर, नैनीताल।
।- जिलाधिकारी, महोदय, बिजनौर।
'- अपर जिलाधिकारी राजस्व, बिजनौर।
3- महा प्रबन्धक, जिला उद्योग केन्द्र, बिजनौर।
9- अधिशासी अभियन्ता, लोक निर्माण विभाग, बिजनौर।
10- अधिशासी अभियन्ता सिंचाई, सिंचाई विभाग, बिजनौर।
11- अधिशासी अभियन्ता, विद्युत निगम बिजनौर।
12- क्षेत्रीय परिवहन अधिकारी, परिवहन विभाग।
13- कार्यपालक अधिकारी, नगर पालिका/नगर निगम।
14- भूतत्व एवं खनिकर्म विभाग के जिला स्तरीय अधिकारी, बिजनौर।
15- भूमि विकास एवं जल संसाधन के जिला स्तरीय अधिकारी/प्रतिनिधि।
16- क्षेत्रीय पर्यटन अधिकारी।
17- जिला कृषि अधिकरी, बिजनौर।
18- क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, बिजनौर।
19- उप प्रभागीय वनाधिकारी, नजीबाबाद।
20- क्षेत्रीय वन अधिकारी, अमानगढ।

भवदीय

प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग
बिजनौर।

Advocate Notary
S. Balwant Singh
Distt. H.Q. Bijnor
R. No. 1817
2000
GOVT. OF (INDIA)

दि॰ांक 14.08.2024 को अपरान्ह 3.30 बजे महात्मा विदुर सभागार कक्ष विजनौर जिलाधिकारी महोदय, विजनौर की अध्यक्षता में कार्बेट टाइगर रिजर्व/सोनानदी वन्य जीव बेहार के ईको–सेन्सिटिव जोन की परिधि में अमानगढ टाइगर रिजर्व क्षेत्र को अधिसूचित किये जाने सम्बन्धी आहूत बैठक में उपस्थित अधिकारीगणों की सूची:–

क्र.स	अधिकारी का पदनाम	मो0न0	हस्ताक्षर
1	जिलाधिकारी विजनौर	9458441670	
2	फील्ड डायरेक्टर, कार्बेट टाइगर रिजर्व रामनगर(नैनीताल)	8277275501	
3	प्रभागीय निदेशक, सा0वा0 प्रभाग, विजनौर।	9415255010	14/8/24.
4	अपर जिलाधिकारी राजस्व, विजनौर।	9454417641	
5	महा प्रबन्धक, जिला उद्योग केन्द्र, विजनौर।	9911572411	
6	अधिशासी अभियन्ता, लोक निर्माण विभाग, विजनौर।	9068688336	
7	अधिशासी अभियन्ता सिंचाई, सिंचाई विभाग, विजनौर।	9411974874	
8	अधिशासी अभियन्ता, विद्युत निगम विजनौर।	9193331409	
9	क्षेत्रीय परिवहन अधिकारी, परिवहन विभाग।	9794894435	
10	कार्यपालक अधिकारी, नगर पालिका/नगर निगम।	9410446056	
11	भूतत्व एवं खनिकर्म विभाग के जिला स्तरीय अधिकारी, विजनौर।	8007534787	
12	भूमि विकास एवं जल संसाधन के जिला स्तरीय अधिकारी/प्रतिनिधि।		
13	क्षेत्रीय पर्यटन अधिकारी। / Tourism Officer	9412455411	14/8/24
14	जिला कृषि अधिकारी, विजनौर।	9457965459	14/8/24.
15	क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, विजनौर।	9927076252	
16	उप जिलाधिकारी : चांदपुर : विजनौर।		
17			

NOTARY
Advocate Notary
S. Balwant Singh
Distt. H.Q. Bijnor
R. No. 1817
2000
GOVT. OF (INDIA)

Annexure—R4

कार्यालय प्रधान मुख्य वन संरक्षक, वन्य जीव, उत्तर प्रदेश, लखनऊ।

पत्र संख्या– 96 /23-7-1 लखनऊः दिनांकः अगस्त, 16 2024

सेवा में,

अपर मुख्य सचिव,
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–4,
उत्तर प्रदेश शासन, लखनऊ।

विषयः– कार्बेट टाइगर जिरर्व/सोनानदी वन्यजीव विहार के ईको सेन्सिटिव जोन की परिधि में अमानगढ़ टाईगर रिजर्व क्षेत्र को अधिसूचित किये जाने के सम्बन्ध में।

संदर्भः– शासकीय पत्र संख्या–705/81–4–2024 दिनांक 03.05.2024, पत्र संख्या–705(1)/81–4–2024 दिनांक 25.06.2024 एवं पत्र संख्या–705(2)/81–4–2024 दिनांक 26.07.2024

महोदय,

उपरोक्त विषयक संदर्भित शासकीय पत्रों के क्रम में मुख्य वन संरक्षक, रूहेलखण्ड जोन, उत्तर प्रदेश, बरेली द्वारा पत्रांक–310/22–1 दिनांक 14.08.2024 से कार्बेट टाईगर रिवर्ज/सोनानदी वन्यजीव विहार के ईको सेंसिटिव जोन की परिधि में अमानगढ़ टाइगर रिजर्व क्षेत्र को अधिसूचित किये जाने के सम्बन्ध में संस्तुति सहित इस कार्यालय को उपलबध कराये गये प्रस्ताव से सहमति व्यक्ति कर आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक–उपरोक्तानुसार।

भवदीय,

(संजय श्रीवास्तव)
प्रधान मुख्य वन संरक्षक, वन्य जीव,
उत्तर प्रदेश, लखनऊ।

पत्र संख्या– 96 / उक्त दिनांकित।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–.

1. मुख्य वन संरक्षक, रूहेलखण्ड जोन, उत्तर प्रदेश, बरेली।
2. जिलाधिकारी, बिजनौर।
2. प्रभागीय वनाधिकारी, सामाजिक वानिकी वन प्रभाग, बिजनौर।

(संजय श्रीवास्तव)
प्रधान मुख्य वन संरक्षक, वन्य जीव,
उत्तर प्रदेश, लखनऊ।

NOTARY
Advocate Notary
S. Balwant Singh
Distt. H.Q. Bijnor
R. No. 1817
2000
GOVT. OF (INDIA)